



2026:AHC:3422

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19771 of 2025

Vishal Kumar

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Jagadeesh Narayan Dwivedi
Counsel for Respondent(s)	:	A.S.G.I., Rajesh Kumar Vidyarthi

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri J.N. Dwivedi, learned counsel for the petitioner and Sri Rajesh Kumar Vidyarthi, learned counsel for the respondents.

2. A preliminary objection has been raised regarding the territorial jurisdiction of this Court particularly when the appointment order was passed from District Burdwan, State of West Bengal and the termination order is of District Tonk, State of Rajasthan. Reliance has been placed upon judgment of Full Bench of this Court in **Rajendra Kumar Mishra Vs. Union of India and others, 2005 (1) UPLBEC 108.**

3. Learned counsel for the petitioner could not dispute the said legal position.

4. In view of above, interference is declined. The writ petition stands **disposed of** leaving it open for the petitioner to approach the competent Court having jurisdiction over the matter.

January 7, 2026
R.S. Tiwari

(Vikas Budhwar,J.)